



NOTIFICATION No. 123 / 2019

I

Tmt. C.Buvaswari, District Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as III Additional District Judge, Puducherry, who has been repatriated to her parent service viz., Tamil Nadu State Judicial Service in Order No.1720/2019-LD(1), Law Department, Government of Puducherry, dated 24.06.2019, is transferred and posted as Sessions Judge, Mahila Court, Cuddalore in the existing vacancy.

II (a)

Tmt.M.Ezhilarasi, Senior Civil Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as Principal Sub Judge, Puducherry, who has been promoted as District Judge (Entry Level), on regular basis, in the Tamil Nadu State Judicial Service in the existing vacancies earmarked under 65% quota vide G.O.(D) No.166, Public (Special-A) Department, dated 15.05.2019 and repatriated to her parent service viz., Tamil Nadu State Judicial Service in Order No.1720/2019-LD(2), Law Department, Government of Puducherry, dated 24.06.2019, is posted as Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Thanjavur, in the existing vacancy.

Thiru. N.Krishnasamy, Senior Civil Judge of Tamil Nadu State Judicial Service, formerly functioned on deputation in the Puducherry Judicial Service as Chief Judicial Magistrate, Puducherry, now under compulsory wait, who has been promoted as District Judge (Entry Level), on temporary basis, in the Tamil Nadu State Judicial Service in the temporary Courts / arising vacancies earmarked under 65% quota vide G.O.(D) No.167, Public (Special-A) Department, dated 15.05.2019 and repatriated to his parent service viz., Tamil Nadu State Judicial Service in Order No.1720/2019-LD(3), Law Department, Government of Puducherry, dated 24.06.2019, is posted as IX Additional Judge (CBI Cases), City Civil Court, Chennai, in the existing vacancy.

II (b)

The inter-se seniority of the aforesaid two promotee District Judges, appointed under 65% quota vide G.O.(D) No.166, Public (Special-A) Department, dated 15.05.2019, G.O.(D) No.167, Public (Special-A) Department, dated 15.05.2019, and those appointed under 10% quota vide G.O.(D) No.160, Public (Special-A) Department, dated 13.05.2019, will be decided later.

**HIGH COURT OF MADRAS,
CHENNAI,
DATED: 25.06.2019.**

**Sd/- C.Kumarappan,
REGISTRAR GENERAL**

